

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

C.A. No.208/2024 @

Petition(s) for Special Leave to Appeal (C) No(s). 2233/2023

(Arising out of impugned final judgment and order dated 28-11-2022 in LPA No. 1853/2016 passed by the High Court of Judicature at Patna)

ANJUM ARA

Petitioner(s)

VERSUS

THE STATE OF BIHAR & ORS.

Respondent(s)

(IA No. 20095/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 20093/2023 - EXEMPTION FROM FILING O.T.)

Date : 08-01-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE SANDEEP MEHTAFor Petitioner(s) Mr. M. Shoeb Alam, Adv.
Ms. Fauzia Shakil, AOR
Ms. Khushboo Baki, Adv.
Mr. A.S. Aman, Adv.For Respondent(s) Mr. Samir Ali Khan, AOR
Mr. Pranjal Sharma, Adv.UPON hearing the counsel the Court made the following
O R D E R

The appeal is allowed, in terms of the signed judgment.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS(ANJU KAPOOR)
COURT MASTER (NSH)

(Signed "Non-Reportable" judgment containing reasons is placed on the file)

#Record of Proceedings dated 08-01-2024 has already been uploaded and sent to the concerned Branch.

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

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For Petitioner(s) Mr. M. Shoeb Alam, Adv.
Ms. Fauzia Shakil, AOR
Ms. Khushboo Baki, Adv.
Mr. A.S. Aman, Adv.

For Respondent(s) Mr. Samir Ali Khan, AOR
Mr. Pranjal Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. For the reasons to be recorded separately, the appeal is allowed.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)